

DIETETIC AND CATERING SCHOOL, BOMBAY

*979. **Shri M. R. Krishna:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that a Dietetic and Catering School has been opened by the All India Women's Food Council in Bombay;

(b) if so, how many are getting training in this School;

(c) what are the Subjects taught and what is the period of training; and

(d) what is the monthly expenditure incurred on the running of this School?

The Minister of Food and Agriculture (Shri Kidwai): (a) Yes.

(b) 20.

(c) The Course includes training in the following subjects:—Food, Dietetics and Nutrition; Cookery-theory and practice; Purchase, Storage and Economics of Food; Administration; Cleanliness-Hygiene; Maintenance of Accounts and Civic Sense.

Period of training is 3 months.

(d) About Rs. 1,500.

ABOLITION OF COURTS

*980. **Shri Biren Dutt:** Will the Minister of States be pleased to state:

(a) if it is a fact that some sub-divisional judicial Courts have been abolished in Tripura; and

(b) if so, whether there was protest against these abolitions from local bars and public?

The Minister of Home Affairs and States (Dr. Katju): (a) Munsif's Courts at Sonamura and Belonia have been abolished by the Chief Commissioner as the number of cases was too small.

(b) Representations were received from the local bar and the public, and were passed on to the Chief Commissioner for consideration and necessary action. Arrangements are being made to hold Circuit Courts at these two places once every month.

UPLIFT OF TRIBAL AND SCHEDULED CASTES

*981. **Shri Sanganna:** Will the Minister of Home Affairs be pleased to state:

(a) the amounts placed at the disposal of the Orissa Government, every

year for the uplift of the tribal and the scheduled-castes people during the last five years; and

(b) whether any report on the condition and welfare of these people is prescribed and called for every year from the Orissa Government?

The Minister of Home Affairs and States (Dr. Katju): (a) A sum of Rs. 30 lakhs was given to Orissa Government for raising the level of administration of the Scheduled Areas and promoting the welfare of the Scheduled Tribes during the two years 1950-51 and 1951-52. The Constitution having come into force only with effect from the 26th January, 1950, the question of giving any grants to the State Governments before the year 1950-51 did not arise.

(b) Periodical reports are prescribed in respect of the administration of Scheduled Areas under paragraph 3 of Part A of the Fifth Schedule to the Constitution. No other report in respect of Scheduled Castes or Scheduled Tribes is called from State Governments.

SCHEDULED CASTES AND TRIBES

*982. **Shri B. S. Murthy:** Will the Minister of Home Affairs be pleased to state:

(a) whether periodical reports are called for from State Governments as to the welfare of the Scheduled Castes and Scheduled Tribes;

(b) whether any grants are given to the State Governments or private institutions for the welfare of these communities; and

(c) whether any direction was given to State Governments for accelerating the uplift of these communities?

The Minister of Home Affairs and States (Dr. Katju): (a) Attention is invited to the reply to part (b) of Shri Sanganna's question which I have just answered.

(b) Grants are given to State Governments for the development of Scheduled Areas and the welfare of Scheduled Tribes. The Governments have been advised to place a part of the funds at the disposal of non-official institutions of good repute and standing.

(c) No special direction has been considered necessary.